

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 663 & 664/JP/2018  
निर्धारण वर्ष/Assessment Year : 2008-09 & 2010-11

M/s Bhanwar Lal Prajapat, HUF Village-Sanwatsar, Madanganj, Kishangarh.	बनाम Vs.	The ITO, Ward-2, Kishangarh.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AAJHB 4001 P		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

आयकर अपील सं./ITA No. 647/JP/2018  
निर्धारण वर्ष/Assessment Year : 2007-08

M/s Bhanwar Lal Prajapat, HUF Village-Sanwatsar, Madanganj, Kishangarh.	बनाम Vs.	The ITO, Ward-1, Kishangarh.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AAJHB 4001 P		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Devang Gargieya (Adv.)  
राजस्व की ओर से / Revenue by : Smt. Monisha Choudhary (ACIT)

सुनवाई की तारीख / Date of Hearing : 05/02/2021  
उदघोषणा की तारीख / Date of Pronouncement: 05/02/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeals have been filed by the assessee against the orders of CIT(A), Ajmer all dated 01.02.2018 for the assessment years 2007-08, 2008-09 & 2010-11 respectively.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of these appeals. The contention in the said application reads as under:-

*"Hon'ble Sir,*

*In this connection it is submitted that as instructed by the above captioned client, it is hereby prayed that the above appeal please be treated as withdrawn with immediate effect in as much as the assessee has opted for settlement under the Vivad se Vishwas Scheme-2020. A formal order to this effect may kindly be passed at an early date and oblige.*

*Thanking you.*

*Yours faithfully,*

*For Mahendra Gargiyea & Associates."*

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw these appeals. Accordingly, the appeals of the assessee is dismissed as withdrawn.

6. In the result, these appeals of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05/02/2021.

Sd/-

(विक्रम सिंह यादव)  
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member  
जयपुर / Jaipur  
दिनांक / Dated:- 05/02/2021.

\*Santosh.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- M/s Bhanwar Lal Prajapat, HUF, Kishangarh.
2. प्रत्यर्थी / The Respondent- ITO, Ward-1, Kishangarh.  
ITO, Ward-2, Kishangarh.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 663, 664 & 647/JP/2018}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar